

**In the court of Chief Metropolitan Magistrate
North East, Karkardooma Courts, Delhi.**

**FIR NO.94/20
PS NEW USMANPUR
U/S 147/148/149 IPC
State vs. Imran Khan
11.01.2021**

**In view of the Order No. 5112-5127/
Power/Judl./N.E./KKD/Delhi/2020 dated 23.12.2020
issued by Ld. District & Sessions Judge, North East,
Karkardooma Courts, the present matter has been
taken up through physical hearing today.**

**This is an application for Cancellation of
proceedings u/s 82 Cr.P.C.**

**Present: Proxy counsel Shri Vishal Rawal for the
applicant.**

Be listed on 21.01.2021.

Order be uploaded on the server.

**(DINESH KUMAR)
CMM/NE/KKD/DELHI/11.01.2021**

**In the court of Chief Metropolitan Magistrate
North East, Karkardooma Courts, Delhi.**

**FIR NO.67/2009
PS CRIME BRANCH
U/S 25/54/59 ARMS ACT
STATE VS. MOHD. ABID**

11.01.2021

**In view of the Order No. 5112-5127/
Power/Judl./N.E./KKD/Delhi/2020 dated 23.12.2020
issued by Ld. District & Sessions Judge, North East,
Karkardooma Courts, the present matter has been
taken up through physical hearing today.**

**This is an application for cancellation of warrants
as well as proceedings u/s 82 Cr.P.C.**

Present: Ld. APP for the State.
Shri Iftkhar Ahmed Ld. Counsel for the
applicant.

Ahlmad has also brought the case file from the
record room.

Ld counsel for the applicant/accused seeks
time for appearance of the accused as the accused is
unable to appear today due to medical reasons.

Application be put up with case file on
21.01.2021.

Order be uploaded on the server.

**(DINESH KUMAR)
CMM/NE/KKD/DELHI/11.01.2021**

**In the court of Chief Metropolitan Magistrate
North East, Karkardooma Courts, Delhi.**

**FIR NO.94/20
PS NEW USMANPUR
U/S 147/148/149 IPC
STATE VS. MOHD. ANAS Etc.**

11.01.2021

**In view of the Order No. 5112-5127/
Power/Judl./N.E./KKD/Delhi/2020 dated 23.12.2020
issued by Ld. District & Sessions Judge, North East,
Karkardooma Courts, the present matter has been
taken up through physical hearing today.**

**This is an application for cancellation of warrants
and for recalling the proceedings u/s 82 Cr.P.C against
applicant/accused Irfan and Shoaib Khan.**

**Present: Shri Saleem Ahmed Ld. SPP for the State.
Shri Jatin Sharma Ld. counsel for applicant.**

**Ld. Counsel seeks time for arguments on the
application.**

**One more opportunity is granted to the
applicant.**

**Be listed for arguments on application on
21.01.2021.**

Order be uploaded on the server.

**(DINESH KUMAR)
CMM/NE/KKD/DELHI/11.01.2021**

**In the court of Chief Metropolitan Magistrate
North East, Karkardooma Courts, Delhi.**

CIS NO.107/20

u/s 14 of SARFAESI ACT

Union Bank of India Vs. Pramod Kumar

11.01.2021

**In view of the Order No. 5112-5127/
Power/Judl./N.E./KKD/Delhi/2020 dated 23.12.2020
issued by Ld. District & Sessions Judge, North East,
Karkardooma Courts, the present matter has been
taken up through physical hearing today.**

**This is an application seeking direction to court
receiver for taking physical possession of the property.**

**Present: Advocate Shri A.K.Giri for the applicant bank
through V/C.**

Advocate Virender Rohilla/Receiver in person.

**Ahlmad seeks some more time to trace the
file.**

Last opportunity is granted.

**File be traced and be put up with the
application on 21.01.2021.**

Order be uploaded on the server.

**(DINESH KUMAR)
CMM/NE/KKD/DELHI/11.01.2021**

**In the court of Chief Metropolitan Magistrate
North East, Karkardooma Courts, Delhi.**

**FIR NO.351/20
PS BHAJANPURA
U/s 302/120B/341 IPC
State vs. Abbas @ Kunwar Ali**

11.01.2021

**In view of the Order No. 5112-5127/
Power/Judl./N.E./KKD/Delhi/2020 dated 23.12.2020
issued by Ld. District & Sessions Judge, North East,
Karkardooma Courts, the present matter has been
taken up through physical hearing today.**

This is an application u/s 207 Cr.P.C.

Present: None.

Be listed with the case file on 23.01.2021.

Order be uploaded on the server.

**(DINESH KUMAR)
CMM/NE/KKD/DELHI/11.01.2021**

**In the court of Chief Metropolitan Magistrate
North East, Karkardooma Courts, Delhi.**

FIR NO.137/20

PS Bhajanpura

u/s 147/148/149/457/380 IPC

State vs. Vikas @ Sonu

11.01.2021

**In view of the Order No. 5112-5127/
Power/Judl./N.E./KKD/Delhi/2020 dated 23.12.2020
issued by Ld. District & Sessions Judge, North East,
Karkardooma Courts, the present matter has been
taken up through physical hearing today.**

**This is an application moved by the applicant for
releasing of mobile phone on superdari.**

Present: None for State.
None for applicant.
Reply is received from the IO.

It is stated in the reply that the mobile phone
is case property and it is required to be sent to FSL for
forensic examination.

In these circumstances, the mobile phone
cannot be released to the applicant at present.

Application is dismissed as disposed of.
Original application be filed in the court within three
days.

Order be uploaded on the server.

**(DINESH KUMAR)
CMM/NE/KKD/DELHI/11.01.2021**

**In the court of Chief Metropolitan Magistrate
North East, Karkardooma Courts, Delhi.**

FIR NO.94/20

PS NEW USMANPUR

U/S 147/148/149/324/307 IPC

State vs. Shahzad Khan @ Montu

11.01.2021

**In view of the Order No. 5112-5127/
Power/Judl./N.E./KKD/Delhi/2020 dated 23.12.2020
issued by Ld. District & Sessions Judge, North East,
Karkardooma Courts, the present matter has been
taken up through physical hearing today.**

This is an application for jama talashi.

Present: Shri Saleem Ahmed Ld. SPP for the State.
Applicant is absent.
Reply received from the IO.

It is stated in the reply that the mobile phone which the applicant is claiming in the present application is the case property and the same has been sent to FSL for examination. However, his driving licence was seized in his personal search which is attached in the case file.

In these circumstances, the prayer to release the mobile phone is declined.

The DL of the applicant be released to him as per rules.

Application stands disposed off. Original application be filed in the court within three days.

Order be uploaded on the server.

(DINESH KUMAR)
CMM/NE/KKD/DELHI/11.01.2021

**In the court of Chief Metropolitan Magistrate
North East, Karkardooma Courts, Delhi.**

**FIR NO.100/20
PS CRIME BRANCH
U/S 25/54/59 ARMS ACT
STATE VS. WASEEM**

11.01.2021

**In view of the Order No. 5112-5127/
Power/Judl./N.E./KKD/Delhi/2020 dated 23.12.2020
issued by Ld. District & Sessions Judge, North East,
Karkardooma Courts, the present matter has been
taken up through physical hearing today.**

**This is an application for grant of personal bond
on behalf of accused Waseem S/o Ishtiyak.**

**Present: Ld. APP for the State.
None for the applicant.
IO/ASI Sunil Kumar is present.**

**Reply filed.
Be listed on 15.01.2021 for appearance and
arguments.**

Order be uploaded on the server.

**(DINESH KUMAR)
CMM/NE/KKD/DELHI/11.01.2021**